THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) The reporting norms comprise of annual reporting of financial results and state of affairs by the companies in the format prescribed under the Companies Act, 1956 and Rules made thereunder. For non-compliance of reporting norms, prosecutions have been filed against 366, 228 and 252 companies during the financial year 2008-09, 2009-10 and 2010-11 respectively.

(c) to (e) For all companies, the Schedule VI to the Companies Act, 1956 has been revised for more comprehensive disclosure. The Ministry has also introduced filing of documents by a class of companies under XBRL mode.

Registration of new companies

†2678. SHRI RAMCHANDRA PRASAD SINGH:

SHRI SHIVANAND TIWARI:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether it is a fact that every year new companies get registration for business in the country;

(b) if so, the number of companies registered during 2009, 2010, 2011 and upto the end of March, 2012, year-wise;

(c) the details of break-up of public and private companies therein; and

(d) the number of such companies out of them which were registered as ancillary company during the above said periods?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): (a) to (c) Yes, Sir. The number of companies registered during 2008-09, 2009-10, 2010-11, 2011-12 and up to March 2012 along with break-up of Public Limited and Private Limited companies is given in Statement (*See* below).

(d) Under the Companies Act, 1956, the term 'ancillary company' is not defined and, hence, no such data is separately maintained in this Ministry.

Statement

Number of Companies Registered

Period	Public Ltd	Private Ltd	Total
2008-09	2396	62186	64582
2009-10	2031	65539	67570
2010-11	3036	88601	91637
2011-12	3557	96685	100242
Upto March 2012	119060	1096246	1215306

†Original notice of the question was received in Hindi.